

ITEM NO.24

COURT NO.9

(OUT TODAY)
SECTION II-CS U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 55057/2024

[Arising out of impugned final judgment and order dated 29-09-2023 in CRLA No. 653/2011 passed by the High Court of Judicature at Madras]

N. ESWARANATHAN

Petitioner(s)

VERSUS

STATE REPRESENTED BY THE
DEPUTY SUPERINTENDENT OF POLICE

Respondent(s)

IA No. 40366/2025 - CONDONATION OF DELAY IN FILING
IA No. 40370/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No. 40361/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 40358/2025 - EXEMPTION FROM FILING O.T.
IA No. 40369/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 28-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :

Mr. R.Nedumaran, Sr. Adv.
Mr. P. Soma Sundaram, AOR

Mr. S. Nagamuthu, Sr. Adv.

Mr. P.V. Yogeshwaran, Adv.

For Respondent(s) :

Mrs. Archana Pathak Dave, A.S.G.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Today, when the matter was called out in the first session, Mr. R.Nedumaran, learned senior counsel appeared for the petitioner. Since, while going through the

synopsis, we had found that there were certain incorrect statements made therein, We asked Mr. R.Nedumaran about the presence of Mr. P. Soma Sundaram, the Advocate on Record appearing for the petitioner. He stated that the learned AOR, Mr. P. Soma Sundaram, is not in the town at present and he is in remote village of Tamil Nadu. We asked him to make his presence available through virtual mode at 02:00 p.m.

2. At 02:00 p.m. when the matter was called out, one Mr. P.V. Yogeshwaran, learned Advocate appeared and stated that he tried to contact the AOR, Mr. P. Soma Sundaram telephonically, but he is not reachable as he is in some remote village of Tamil Nadu and therefore, he is not in a position to even appear through virtual mode. Mr. P.V. Yogeshwaran, also stated that he belongs to the same village where Mr. P. Soma Sundaram, has gone and therefore, he knows that there is a connectivity problem there.

3. Mr. S. Nagamuthu, learned senior counsel, who is also present in the Court and had earlier appeared in the group matter with which, the present special leave petition is sought to be tagged, assures this Court that the learned AOR shall be available before this Court on 01.04.2025.

4. It is therefore directed that the learned Advocate on Record, Mr. P. Soma Sundaram, shall remain physically present before this Court on 01.04.2025 at 10:30 a.m.

along with all the tickets of his travel to Tamil Nadu and back, as it is stated at the Bar that he is at present in the remote village of Tamil Nadu and therefore, not in a position to enter his appearance.

5. List the matter on 01.04.2025 at 10:30 a.m. before this combination of Bench.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
ASSISTANT REGISTRAR